

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (SJ) No.4068 of 2021**

Arising Out of PS. Case No.-271 Year-2021 Thana- GAURICHAK District- Patna

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TINKU SINGH @ TINKU KUMAR

... .. Appellant/s

Versus

The State of Bihar

... .. Respondent/s

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Appearance :

For the Appellant/s : Mr. Shyamal Prakash, Advocate

For the Respondent/s : Mr. Sadanand Paswan, Spl. P. P.

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CORAM: HONOURABLE MR. JUSTICE RAJIV ROY

ORAL ORDER

8 18-05-2026 Heard the parties through virtual mode.

2. As prayed for, time till one week is granted to the learned counsel for the appellant to comply the order dated 25.02.2026 failing which this application shall stand dismissed without further reference to a Bench.

3. In case, the order passed is not complied and the matter accordingly stands rejected, the same be posted under the heading "To be Mentioned".

(Rajiv Roy, J)

Ravi/S. Prasad

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